



**IN THE INCOME TAX APPELLATE TRIBUNAL,
RANCHI BENCH, RANCHI**

**BEFORE S/HRI GEORGE MATHAN, JUDICIAL MEMBER AND
RATNESH NANDAN SAHAY, ACCOUNTANT MEMBER**

ITA No.37/RAN/2022
Assessment Year : 2017-18

M/s. Shyama Automobiles, R.R.Tower, Ratu Road, Ranchi	Vs.	Pr. CIT, Ranchi
PAN/GIR No.ACEFS 4490 E		
(Appellant)	..	(Respondent)

Assessee by : Shri Devesh Poddar, Adv
Revenue by : Shri Rajat Datta, CIT DR

Date of Hearing : 18/08/2025
Date of Pronouncement : 18/08/2025

ORDER

Per Bench

This is an appeal filed by the assessee against the order passed by the Id Pr. CIT, Ranchi u/s.362 of the Act in Appeal No. PCIT.Ranchi/Revision-263/100000341507/2022 dated 30.3.2022 for the assessment year 2017-18.

2. Shri Devesh Poddar, Id AR appeared for the assessee. Shri Rajat Datta, Id CIT DR represented on behalf of the revenue.

3. At the time of hearing, Id AR of the assessee has submitted that the consequential order to the order passed by the Ld Pr. CIT u/s.263 of the Act

has been passed by the Assessing Officer vide order dated 6.3.2023 without making any adverse inference. Accordingly, he desires to withdraw the appeal. Ld CIT DR did not have any serious objection to the request of Id A.R. of the assessee. Consequently, we dismiss the appeal of the assessee treating it as withdrawn.

4. In the result, appeal of the assessee stands dismissed as withdrawn>

Order dictated and pronounced in the open court on 18/08/2025.

Sd/-

(RATNESH NANDAN SAHAY)
ACCOUNTANT MEMBER

sd/-

(GEORGE MATHAN)
JUDICIAL MEMBER

Ranchi ; Dated 18/08/2025

B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The appellant:M/s. Shyama Automobiles,
R.R.Tower, Ratu Road, Ranchi
2. The Respondent: Pr. CIT, Ranchi
3. The CIT(A)- NFAC, Delhi
4. Pr.CIT,
5. DR, ITAT, Ranchi
6. Guard file.

//True Copy//

By order

Sr.Pvt.secretary
ITAT, Ranchi